

shall not be counted against the aforesaid four opportunities. Instructions have also been issued to the effect that applications of Government servants should be forwarded as a rule. In case it is decided to withhold the application on the ground of public interest, the decision should be taken at a high level and with utmost objectivity rather than mechanically.

Reserved vacancies in Government Departments

1164. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what steps Government have taken for the completion of the backlog in respect of the reserved vacancies for Scheduled Castes and Scheduled Tribes in Government Departments; and

(b) what are the measures taken to constantly keep a watch on completion of the backlog in this behalf in all the Departments under the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b) A Committee of Secretaries has been constituted to go into the question of inadequate representation of Scheduled Castes/Scheduled Tribes in the various services and grades under the Government and to suggest ways and means for making up the deficiency in their representation within a period of 3-5 years according to a phased programme.

Distribution of resources to States

1165. PROF. RAMLAL PARIKH: Will the PRIME MINISTER be pleased to state:

(a) what are the details of representations received from the State Governments regarding distribution or transfer to resources from corporation tax, surcharge on income-tax, ad-

ditional duties of excise on sugar, tobacco, textiles and consignment tax;

(b) what are the names of the States from which such representations have been received and when these were received; and

(c) what action the Central Government have taken on each representation?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR REHMAN): (a) to (c) In the meetings of the NDC Committee and its Working Group on Centre-State Financial Relations and the meetings of the NDC also, Andhra Pradesh, Gujarat, Haryana, Karnataka, Bihar, Himachal Pradesh, Nagaland, Uttar Pradesh, Tamil Nadu, Madhya Pradesh and West Bengal pleaded for inclusion of corporation tax in the divisible pool. Karnataka, Bihar, Himachal Pradesh, Nagaland, Uttar Pradesh, Tamil Nadu and West Bengal also pleaded for inclusion of surcharge on Income-tax in the divisible pool. Bihar, Madhya Pradesh, West Bengal and Gujarat suggested review of the working of the scheme of replacement of sales tax on sugar, tobacco and textiles by additional excise duties. Besides, Bihar and Gujarat referred to the loss of revenue due to avoidance of Central sales tax on inter-State transactions on account of the device of consignment transfers resorted to by the dealers, and urged suitable amendment of the Constitution to deal with this problem. Several other States also made a similar suggestion in discussions with Planning Commission from time to time.

The Constitution (49th Amendment) Bill, 1979 introduced in the Lok Sabha on March 15, 1979 includes, inter alia, provisions to enable the Parliament to levy taxes on the consignments of goods where such consignment takes place in the course of inter-State trade or commerce and assignment of the reve-